

(2012) 11 KL CK 0159
In the High Court Of Kerala
Case No : OP (C) No. 3599 of 2012 (O)

Moideen

APPELLANT

Vs

The Appellate Authority (Land Reforms) Thrissur Ayyanthole,
Thrissur 680003 and Others

RESPONDENT

Date of Decision : 01-11-2012

Acts Referred:

Kerala Land Reforms Act, 1963 — Section 102

Citation : (2012) 11 KL CK 0159

Hon'ble Judges : V. Chitambaresh, J

Bench : Single Bench

Advocate : R. Sreehari, for the Appellant; Lilly K.T. Government Pleader, for the Respondent

Judgement

V. Chitambaresh, J.—The only prayer urged at the time of hearing is for an expeditious consideration of an appeal filed u/s 102 of the Kerala Land Reforms Act supported by an application to condone the delay. I direct the Appellate Authority (Land Reforms), Thrissur to dispose of I.A. No. 48/2012 in A.A.T. No. 29/2012 on its file within a period of three months from the date of receipt of a copy of this judgment. The Appellate Authority shall dispose of A.A.T. No. 29/2012 also with expedition dependent on the orders passed in I.A. No. 48/2012.

No further directions are called for and the Original Petition is disposed of.